

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No. 314
119/252/ND/2023

IN THE MATTER OF:
INCOME TAX OFFICER

.....APPLICANT/PETITIONER

Vs

REGISTRAR OF COMPANIES (ASSOCIATED CONSULTANTS PVT. LTD.)

.....RESPONDENT

SECTION
U/s 252 Companies Act, 2013

Order delivered on 06.05.2024

CORAM:
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Applicant :
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)
ORDER

None appears for the Appellant. In the interest of justice, the matter is adjourned to **22.07.2024**.

Sd/-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)